THE ARUNACHAL PRADESH DISTRICT BASED ENTREPRENEURS AND PROFESSIONALS (INCENTIVES, DEVELOPMENT AND PROMOTIONAL) ACT, 2015

(ACT NO. 05 OF 2015)

(Received the assent of the Governor on 6th April, 2015 and published in the Arunacal Pradesh E.O. Gazette No 94, Vol. XXII dated 13th April, 2015)

An

Act

to provide an incentive to ensure greater participation by district based entrepreneurs and professionals as a part of Government policy thereby facilitating decentralisation of developmental activities with greater participation of people from nook and corners of the State of Arunachal Pradesh to build a society of people with uniform social and economical status in the State and matter connected therewith and incidental thereto;

BE it enacted in the Sixty-sixth Year of the Republic of India, as follows,-

- Short title, extent and commencement: (1) This Act may be called The Arunachal Pradesh District Based Entrepreneurs and Professionals (Incentive, Development and Promotional) Bill, 2015.
 - (2) It extends to the whole of Arunachal Pradesh.
 - (3) It shall come into force on such date as the State Government may by notification in the Official Gazette appoints.

2. Definition:

In this Act unless the context otherwise requires,-

- (a) "Act" means The Arunachal Pradesh District Based Entrepreneurs and Professionals, Incentive, Development and Promotional Act, 2015.
- (b) "District Based Entrepreneurs and Professionals" means and includes any person who is involved in activity of execution of Development and welfare project of the Government and includes Architect, Engineers, Contractors, Doctors etc, but

does not include any government official. The person must be local having Arunachal Pradesh domiciled certificate and is a permanent resident of the District.

- (c) "Prescribed" means prescribed by Rules under this Act.
- (d) "Schedule" means Schedule to this Act.

3. Preference to District Based Entrepreneurs and Professional:

- (1) The State Government shall, in its development and welfare Oriented projects in a district give preference to the district based entrepreneurs and professionals to secure equitable distribution of State Developmental work among different categories of entrepreneurs in project works up to or involving such amount as prescribed in the Schedule hereto.
- (2) The State Government may also lay down such other norms as may be prescribed in this behalf for effective implementation of promotional schemes.

4. Designated Authority:

- (1) The State Government shall designate such officer or authority to evaluate and monitor implementation of the provisions of the Act to ensure greater participation by district based entrepreneurs and professionals and as a part of Government policy of ensuring decentralization of developmental activities and greater participation of people in all corners of the State.
- (2) The authority shall work for such period as may be provided by rule and it shall be the duty of the authority to suggest ways and means from time to time for implementation of the scheme under the Act.
- 5. Power to make rules: The State Government may by notification make rules for all or any of the provisions of this Act for carrying out the provisions of the Act. All rules made under this Act shall be laid before the State Legislature, as soon as, may be, it is made.

SCHEDULE

(See section 3 (1)

SI. No.	Cost of Works	Eligibility of Contractor
1.	Upto ₹ 50.00 lakh	All registered contractors in Class V and IV categories domiciled within the territorial jurisdiction of Community Block.
2.	Above ₹50.00 lakh and upto ₹ 1.00 crore	All registered contractors in Class I V and Class III categories domiciled within the territorial jurisdiction of Assembly Constituency
3.	Above ₹ 1.00 crore and upto ₹ 3.00 crore	All registered contractors in Class III categories domiciled within the territorial jurisdiction of Assembly Constituency.
4.	Above ₹ 3.00 crore and upto ₹ 5.00 crore	All registered contractors in Class II categories domiciled within the territorial jurisdiction of Assembly Constituency.
5.	Above ₹ 5.00 crore and upto ₹ 10.00 crore	All registered contractors in Class I categories domiciled within the territorial jurisdiction of the District.
6.	Above ₹ 10.00 crore	All registered Contractors in Class I and contractors eligible for National and International Competitive Bidding.

Onit Panyang Secretary to the Government of Arunachal Pradesh, Itanagar.